

(b) The main reasons are —

TEA (AMENDMENT) RULES, 1975

(i) Under the existing instructions, only 80% of such temporary posts can be converted into permanent ones. The position is reviewed from time to time and action for conversion taken.

(ii) Certain posts of Director and above are not to be made permanent in accordance with the existing instructions.

(iii) The question of recognition of the Bureau of Public Enterprises in the light of the recommendations of the Action Committee on Public Enterprises is under consideration and as soon as a decision on the revised set up is known the action to declare the temporary posts into permanent ones will be taken.

(iv) The recommendations of the Staff Inspection Unit which conducted the work study of one of the Departments are awaited.

12 00 Hrs

Mr Speaker Papers to be laid

श्री मधु लिनये (बाका) : अध्यक्ष महोदय, मैं आप से एक प्रार्थना करना चाहता हूँ ।

Mr Speaker I am not calling any gentleman Order please. Please sit down. Papers to be laid.

PAPERS LAID ON THE TABLE

FOREIGN EXCHANGE REGULATION (PUBLICATION OF NAMES) RULES 1975

The Minister of State in the Ministry of FINANCE (SHRI PRANAB KUMAR MUKHERJEE) I beg to lay on the Table a copy of the Foreign Exchange Regulation (Publication of Names) Rules 1975 (Hindi and English versions) published in Notification No G S R 417 in Gazette of India dated the 29th March 1975 under sub section (3) of section 79 of the Foreign Exchange Regulation Act, 1973 [PLACED IN LIBRARY SEE NO IT 9514/75]

The Deputy Minister in the Ministry of COMMERCE (Shri Vishwanath Pratap Singh) I beg to lay on the Table a copy of the Tea (Amendment) Rules, 1975 (Hindi and English versions) published in Notification No G S R 154 (E) in Gazette of India dated the 20th March 1975, under sub section (3) of section 49 of the Tea Act 1954 [PLACED IN LIBRARY SEE NO IT 9515/75]

12 01 Hrs

COMMITTEE ON PUBLIC UNDERTAKINGS

SIXTY THIRD AND SIXTY FOURTH REPORTS & MINUTES

SHRI NAWAL KISHORE SHARMA (DAUSA) I beg to present the following Reports and Minutes of the Committee on Public Undertakings

(i) (a) Sixty third Report on the National Textile Corporation Limited

(b) Minutes of the sittings of the Committee relating to the above Report

(ii) (a) Sixty fourth Report on the Indian Petrochemicals Corporation Limited

(b) Minutes of the sittings of the Committee relating to the above Report

12 02 Hrs

PUBLIC ACCOUNTS COMMITTEE

HUNDRED AND FORTY SEVENTH, HUNDRED AND FIFTY NINTH & HUNDRED AND SIXTIETH REPORTS

SHRI JYOTIRMOY BOSU (DIAMOND HARBOUR) I beg to present the following Reports of the Public Accounts Committee —

(i) Hundred and fifty ninth Report on Paragraph 27 of the Report of the Comptroller and Auditor General of India for the year 1972-73, Union Government (Civil) relating to the